

Government of India
Ministry of Finance
Department of Financial services

RAJYA SABHA
UNSTARRED QUESTION NO. 244
ANSWERED ON TUESDAY, FEBRUARY 4, 2025/ MAGHA 15, 1946 (SAKA)
MUDRA SCHEME

244. Shri R. Dharmar:

Will the Minister of FINANCE be pleased to state:

- (a) the features of the MUDRA Scheme;
- (b) the details of funds sanctioned, allocated and utilized under this scheme in the State of Tamil Nadu during the last three years;
- (c) the target set under the said scheme and the number of people benefited within Tamil Nadu along with its response across the country; and
- (d) whether any complaint has been received regarding banks not providing proper assistance to the needy people and if so, the details thereof along with the steps taken/being taken by Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a) to (c): Under the Pradhan Mantri Mudra Yojana (PMMY), collateral-free institutional credit is provided by Member Lending Institutions (MLIs) i.e. Scheduled Commercial Banks (SCBs), Regional Rural Banks (RRBs), Non-Banking Financial Companies (NBFCs) and Micro Finance Institutions (MFIs).

Any individual, who is otherwise eligible to take a loan and has a business plan for small business enterprise can avail loan under the Scheme. He/ She can avail loans for income generating activities in the manufacturing, trading, services sector and also for activities allied to agriculture across four loan products, viz. Shishu (loans up to Rs. 50,000), Kishore (loans above Rs. 50,000 and up to Rs. 5 lakh) and Tarun (loans above Rs. 5 lakh and up to Rs. 10 lakh). Loans upto Rs. 20 lakh under Tarun Plus category are given to those entrepreneurs who have availed and successfully repaid previous loans under the 'Tarun' category.

As per data uploaded by MLIs on Mudra portal, over 1.92 crore loans with a disbursed amount of Rs.1.33 lakh crore have been extended in the state of Tamil Nadu during the last three years i.e. from 01.04.2021 to 31.03.2024.

The number of people benefitted (loan accounts sanctioned) within Tamil Nadu and across the country, since inception of the Scheme is as below:

| State | No. of loan accounts sanctioned |
|--------------|--|
| Tamil Nadu | 5.79 crore |
| All India | 51.67 crore |

(d): Complaints with regard to implementation of PMMY are redressed in consultation with the respective Banks. The complaints received at the Centralized Public Grievance Redress and Monitoring System (CPGRAMS) are taken up with respective Banks for redressal within the prescribed timelines.

Further, the name of the official is displayed in the Bank branch premises to whom the complainant may approach if he/she has any grievance. If the complaint is unresolved at the branch level, it is escalated to the next higher level of the grievance redressal authority within the Bank and a final response is given within 30 days. Complainant may also approach the Regional / Zonal Manager / Principal Nodal Officer (PNO) at the address (es) displayed at the branch.
